

राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार
शिक्षा निदेशालय, पुराना सचिवालय, दिल्ली
विधायी कार्य शाखा/प्रश्न कक्ष

संख्या: डी ई -25 (13)/207/वि.कार्य/2017-18/ 1598-1599 दिनांक:- 06/08/2018

सेवा में,

उपसचिव, (प्रश्न कक्ष)
दिल्ली विधान सभा सचिवालय,
पुराना सचिवालय, दिल्ली 110054

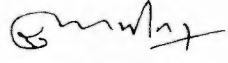
विषय:- विधानसभा तारांकित/अतारांकित प्रश्न संख्या 10 दिनांक 06.08.2018 के सन्दर्भ में।

महोदय,

आपकी सेवा में दिनांक 06.08.2018 को विधानसभा में पूछे गये उपरोक्त प्रश्न की 100 प्रतिलिपियाँ भेजने का निर्देश हुआ है। जोकि आपको प्रेषित है।

भवदीय,

संलग्नक:- उपरोक्तानुसार


उप शिक्षा निदेशक,
(विधायी कार्य शाखा)

प्रतिलिपि:-

1. निदेशक, सूचना एवं प्रचार विभाग, दिल्ली सरकार, पुराना सचिवालय, दिल्ली-110054 (150 कॉपियाँ) Delhi

DDE (PGMS)
Dir. of Education
Delhi

विभाग का नाम :- शिक्षा विभाग

विभाग का पता :- पुराना सचिवालय, दिल्ली-110054

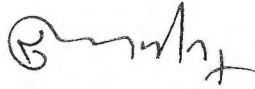
अतारांकित प्रश्न संख्या :- 10

दिनांक :- 06.08.2018

प्रश्नकर्ता का नाम :- श्री महेंद्र गोयल

क्या उप मुख्यमंत्री यह बताने की कृपा करेंगे कि :

प्रश्न	उत्तर
(क) क्या यह सत्य है दिनांक 19-03-2018 को पूछे गये अतारांकित प्रश्न सं. 08 के उत्तर में विभाग ने रिठाला विधान सभा क्षेत्र के सेक्टर-16, सेक्टर-1 व रिठाला गांव के सरकारी विद्यालयों में कक्षा कक्षाओं के निर्माण की बात कही थी;	जी हाँ।
(ख) यदि हां, तो इस कार्य में अब तक हुई प्रगति का पूर्ण विवरण क्या है;	प्रस्ताव केबिनेट से अनुमोदित हो गया है। जल्द ही लोक निर्माण विभाग द्वारा यह कार्य शुरू किया जायेगा।
(ग) कक्षा 9वीं और कक्षा 11वीं में दाखिले की प्रक्रिया का पूर्ण विवरण क्या है;	प्लान एडमिशन:- दिल्ली के मान्यता प्राप्त स्कूलों के कक्षा 8 एवं कक्षा 10 पास करने वाले विद्यार्थियों को कक्षा 9 एवं 11 में दाखिले के लिये वर्ष के प्रारम्भ में ही योजना तैयार कर ली जाती है तथा उसके अनुसार दाखिले किये जाते हैं। नान प्लान एडमिशन:- अन्य विद्यालयों के दाखिले के लिये विद्यार्थियों या अभिभावकों को विद्यालय के प्रधानाचार्य से संपर्क करना होता है। जो विद्यालय शाखा से इस संबंध में जारी परिपत्र दिनांक 27.03.2018 एवं 21.05.2018 के अनुसार दाखिला करते हैं। सभी प्रकार के दाखिलों में पेश आने वाली किसी भी समस्या के निवारणार्थ हर जोन व हर जिले में समितियाँ गठित हैं जो इस कार्य में प्रार्थियों की सहायता व उचित मार्ग निर्देशन करती हैं।
(घ) क्या यह सत्य है कि शहीद सुखदेव कालेज में गवर्निंग बॉडी का निर्माण हो चुका है;और	जी हाँ।
(ङ) यदि हां, तो गवर्निंग बॉडी के सदस्यों की सूची, कार्यकाल व शक्तियों की विस्तृत जानकारी क्या है ?	पत्र संख्या 3728 दिनांक 01.08.2018 द्वारा उच्च शिक्षा निदेशालय द्वारा भेजी गई गवर्निंग बॉडी के सदस्यों की सूची कार्यकाल सहित संलग्न है। गवर्निंग बॉडी की शक्तियों व कर्तव्यों की जानकारी कॉन्स्टीट्यूशन, रूल्स व रेगुलेशन ऑफ गवर्निंग बॉडी ऑफ कॉलेजेज (ई.सी. नम्बर 66 दिनांक 27.04.1963) के नियम 6 के अंतर्गत है जिसकी प्रतिलिपि संलग्न है।


DDE (PGMS)
Dte. of Education
Govt. of NCT of Delhi



**SHAHEED SUKHDEV COLLEGE OF BUSINESS STUDIES
(UNIVERSITY OF DELHI)
PSP AREA - IV, DR. K.N. KATJU MARG,
SECTOR-16, ROHINI, DELHI - 110 089**

**LIST OF GOVERNING BODY MEMBERS AS ON DATE
W.E.F. 08/03/2018 FOR A PERIOD OF ONE YEAR**

SL. NO.	NAME	DESIGNATION
1.	Mr. R.R. Pathania	Chairman , Governing Body
2.	Mr. Praveen Gupta	Treasurer , Governing Body
3.	Mr. Aditya Minocha	Member
4.	Mr. Prashant Saxena	Member
5.	Dr. Ajay Gupta	Member
6.	Dr. Anil Kumar Singh	Member
7.	Dr. Manisha B Thakur	Member
8.	Mrs. Pratima Tyagi	Member
9.	Dr. Sameer Dhari	Member
10.	Prof. Pankaj Sinha	University Representative
11.	Prof. Reetesh K. Singh	University Representative
12.	Ms. Shalini Prakash	Teacher Representative
13.	Name awaited from the University of Delhi	Teacher Representative (in less than 10 years' service category)
14.	Mr. Jaiversh Anand	Non-Teaching Staff Representative (Special Invitee)
15.	Dr. Poonam Verma	Principal/ Member Secretary , Governing Body

Amendment to Clause 2-A of Annexure to Ordinance XII -
Agreement of Service for College Teachers of the
the University (Page 365 of the University Calendar. -41-

Registration Act

22/11/22 (2)

Rules of the
Delhi, New Delhi.

1. Definitions:

Unless the context otherwise requires:

- (a) The expression "Governing Body" occurring hereinafter shall mean the Governing Body ofCollege Society.
- (b) The expression "University" occurring hereinafter means the University of Delhi.
- (c) The expression "College" occurring hereinafter shall mean.....College maintained and administered by the College Society.

2. Applicability of the Rules:

The Rules hereinafter contained shall apply to the Society and the College subject to such Acts, Statutes and Ordinances, Regulations and Resolutions of the University as are in force and as may be amended or revised from time to time.

3. The constitution, composition, term of office, members and the chairmanship of the Governing Body of the Society shall be in accordance with Statute 30 read with Ordinance XVIII of the University of Delhi.

4. Vacation of Office:

A member of the Governing Body shall cease to hold office if he/she -

- (a) dies or voluntarily resigns his office;
- (b) is adjudged to be an insolvent or of unsound mind;
- (c) is convicted of any offence involving moral turpitude;
- (d) ceases to hold the qualifications, if any, required for nomination or election or re-eligibility as member of the Society.

5. Proceedings not invalidated by vacancies :

No action or proceedings of the Governing Body shall be invalid or called in question merely by reason of the existence of any vacancy or vacancies among its members, or any irregularity in the nomination or election of any of its members.

Subject to the Act, Statutes and Ordinances and



Regulations of the University of Delhi, the Governing Body shall be the Executive authority and shall have general supervision and control of the affairs of the college and shall maintain its own record of its proceedings which shall be open to inspection by the inspection authority of the University. The Governing Body shall hold, control and administer the property and funds of the College as well as other funds placed at the disposal of the College for any specific object. The Governing Body shall appoint a Treasurer from among its own members who shall discharge such duties and exercise such powers as are hereinafter specified. It may also appoint a Finance Committee to advise it on matters relating to finance. The Governing Body shall, in addition to other duties mentioned in it, have the following powers :-

- (i) To enter into, vary, carry out, confirm and cancel contracts on behalf of the College.
- (ii) To consider the Annual Report, the Annual Accounts and the Financial Estimates.
- (iii) To lay before the University and/or the University Grants Commission annually a statement of the financial requirements of the College.
- (iv) To fix admission, tuition and other fees to be charged from students reading and/or residing in the College (subject to any limitations laid down by the Delhi University).
- (v) To appoint Principals and other members of teaching and non-teaching staff excluding Class IV employees of the College in accordance with the procedure laid down under Ordinance XVIII.

Provided that every teacher shall be appointed under an agreement of service to be executed by the teacher in accordance with Ordinance XII of the University and no action shall be taken which shall be in contravention of any Statute, Ordinance or Regulation or Rule made by the University in this behalf.

- (vi) To grant on the recommendation of the Principal, Study Leave and Leave without pay to the teaching staff of the College subject to the Rules and Regulations of the University and the directions of the University Grants Commission from time to time.
- (vii) To institute, suspend or abolish such teaching and non-teaching posts, as may be considered necessary.
- (viii) To open an account or accounts in the name of the College with such specified bank or banks as the Governing Body may think fit and to keep the funds of the College deposited with such banks.



- (ix) To take such insurance in respect of property or employees of the College, as the Governing Body may think fit.
- (x) To make rules and to alter, amend or repeal the same, provided, all such alterations and amendments and repeals receive the approval of the University of Delhi.
- (xi) To delegate, at its discretion, any of its power as may be necessary from time to time to the Chairman and/or the Principal.
- (xii) To exercise such other powers and to do such other acts or things as may be necessary or expedient for the proper performance of its duties.



7. Powers of Chairman :

(i) The Chairman shall preside over the meetings of the Governing Body. In the absence of the Chairman at any particular meeting, the members present shall elect one of their members to be chairman of the meeting.

(ii) In any emergency, in which, in the opinion of the Chairman, immediate action is required, the Chairman shall after considering the opinion of the Principal of the College, take such action subject to these "Rules" as he thinks necessary and shall report the action taken by him to the Governing Body at its next meeting for approval and confirmation.

8. Treasurer :

(a) The Governing Body shall appoint a Treasurer from among its members in accordance with Ordinance XVIII(4) (1) to supervise the receipts and expenditure of the Governing Body. The Treasurer shall be responsible for the proper maintenance of its accounts.

(b) The Treasurer shall advise the Governing Body regard to its financial policy.

(c) The Treasurer shall, subject to the direction and control of the Governing Body, manage the property investments of the College, and shall be responsible for the presentation of the Annual Estimates and the Annual Statements of Accounts.

(d) The Chairman and the Treasurer acting jointly shall be authorized to sign all contracts on behalf of the College subject to Clause 6 of the Memorandum of Association.

(e) The Treasurer shall be the custodian of the funds and securities of the College.

(f) Subject to the direction and control of the